

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTH ZONE BENCH, CHENNAI

ORIGINAL APPLICATION NO. 229/2020(SZ)

IN THE MATTER OF
TRIBUNAL ON ITS OWN MOTION- SUO MOTU

Versus

UNION OF INDIA &
OTHERS

...RESPONDENTS

REPLY AFFIDAVIT ON BEHALF OF MINISTRY OF
ENVIRONMENT, FORESTS & CLIMATE CHANGE, RESPONDENT
NO. 1

I, E.Thirunavukkarasu aged about 54 years working as Scientist 'E' in the Integrated Regional Office of Ministry of Environment, Forest and Climate Change, Bengaluru do hereby solemnly affirm on oath and state as under:

1. That I am duly authorized to file this Affidavit on behalf of the Respondent No.1 herein, i.e. the Ministry of Environment, Forest & Climate Change (hereinafter referred to as "MoEF&CC"). Specifically admitted hereunder:
2. That, this Hon'ble Tribunal had registered the Original Application No. 229 of 2021 taking SUO MOTU cognizance, based on the News item in the New Indian Express Newspaper, E-paper Edition dated 03.10.2020 "Gas turbine explodes at Power plant, 15 injured."

That while hearing the matter on 20.09.2020, the Tribunal had issued the following directions, as per the order uploaded at NGT website, on 03.11.2020 (copy attached as **Annexure R-1**);

"So, in order to ascertain the nature of damage caused, how far it has affected an environment and what are all the defaults committed by the 5th respondent in carrying out the project, violations if any, committed and what are all the action taken by the regulating authorities in respect of the incident and also giving suggestions and recommendations for avoiding such incident in future and if there is any violation, what is the action taken including the imposition of environmental compensation, we feel it appropriate to appoint a joint committee comprising of 1) a Senior Scientist from Ministry of Environment, Forests and Climate Change, Regional Office, Bangalore, 2) a Senior Scientist from Central Pollution Control Board (CPCB), Regional Office, Bangalore, 3) a Senior Scientist from the Karnataka State Pollution Control Board (KSPCB), 4) a Senior Engineer dealing boiler technology from Bharat Heavy Electricals Limited (BHEL), Bangalore, 5) the District Collector, Bengaluru Urban District, Bengaluru or a Senior Officer not below the rank of Assistant Collector or Sub Divisional Magistrate deputed by the District Collector and 6) a Senior Professor dealing with Boiler Technology Engineering from National Institute of Technology (NIT), Surathkal, Karnataka and 7) a Senior Scientist from Central Power Research Institute (CPRI),

Regional Office, Bangalore to inspect the area in question and submit a factual 6 as well as action taken report, if there is any violation found.”

3. That, in compliance to the Hon'ble Tribunal's directions in the matter, an officer from MoEF&CC, Regional Office, Bangalore was nominated as a member of the Joint Committee, and nominations were sought from other member organizations as well. The preliminary meeting of the Joint Committee was held on 23.11.2020 and subsequently, the site visit at M/s Karnataka Power Corporation Limited (hereinafter referred as KPCL) Power Plant, Yelahanka was carried out by the Committee on 04.12.2020.
4. That, the Joint Committee had detailed deliberations with the concerned stakeholders regarding the fire incident, events leading to it, damages incurred and the steps taken to control such incidents and finalised the factual as well as action taken report, as directed by the Hon'ble Tribunal. The report was finalized that covered all aspects including the nature of damage caused, how far it affected the environment, defaults committed by project proponents, actions taken by the regulating authorities, suggestions and recommendations for avoiding such incidents and an assessment of environmental compensation. That the Joint Committee report, with all the necessary annexures, was submitted before the Hon'ble Tribunal on 16.04.2021.

5. That answering Respondent issued the Environmental Impact Assessment Notification vide dated 14.09.2006 under the provisions of the Environment (Protection) Act, 1986 (hereinafter referred to as "the EIA Notification, 2006"). The EIA Notification, 2006 mandates certain projects to obtain prior Environmental Clearance ("EC") before start of any construction work in case of new projects or expansion and modernization of existing projects or activities. The Schedule to the EIA Notification, 2006 details the categories or projects or activities which require prior environmental clearance.
6. It is submitted that under the EIA Notification, 2006 all projects and activities are broadly categorized into two categories viz., Category "A" and Category "B", based on the spatial extent of potential impacts on natural environment. The Category 'A' projects are appraised at the Central level in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) while Category 'B' projects require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA) which is constituted for the purpose of appraisal of Category 'B' projects.
7. That as per EIA Notification dated 14th September, 2006 as amended from time to time, the instant project falls under Category B [item 1(d) of the Schedule appended to the EIA Notification, 2006]. The Project

Proponent (M/s KPCL) had proposed for 370MW capacity Gas based Yelahanka Combined Cycle Power Plant in Yelahanka, District Bangalore of Karnataka on 20.12.2014 which was addressed to SEIAA, Karnataka seeking prior environmental clearance for the said project. The SEIAA Karnataka considered the project in its meeting held on 29.08.2015 and, after due consideration of the relevant documents submitted by the project proponent and appraisal and recommendations of the SEAC, have accorded environmental clearance on 01.09.2015 as per provisions of Environmental Impact Assessment Notification, 2006 and its subsequent amendments subject to strict compliance of terms and conditions provided in the Environmental Clearance letter dated 01.09.2015.

8. That the SEIAA, after detailed deliberations, has recommended for grant of Environmental Clearance with adequate environmental safeguards. It is submitted that the SEIAA while issuing the Environmental Clearance letter dated 01.09.2015, had imposed certain environmental safeguards in order to prevent such unfortunate incidents which are reproduced as below:

"Part A – SPECIFIC CONDITIONS:

5. *Adequate safety measures shall be provided in the plant area to check/minimize spontaneous fires. Copy of these measures with full details along with location plant layout shall be submitted to the SEIAA.*

6. Storage facilities for the fuel shall be made in the plant area in consultation with Department of Explosives, Nagpur. Disaster Management Plan shall be prepared to meet any eventuality in case of an accident taking place due to storage of fuel.

26. Adequate safety measures shall be provided to limit the risk zone within the plant boundary, in case of an accident. Leak detection devices shall also be installed at strategic places for early detection and warning.

Part B – GENERAL CONDITIONS:

1. A separate Environmental Management Cell with qualified staff shall be setup for implementation of the stipulated environmental safeguards.

2. The project authorities shall strictly adhere to the stipulations made by the Karnataka State Pollution Control Board (KSPCB)."

The copy of Environmental Clearance dated 01.09.2015 is annexed as **Annexure R-2.**

9. It is submitted that the compliance of the environmental conditions imposed in the grant of EC letter dated 01.09.2015 is monitored by the State Pollution Control Board and IRO, Bengaluru.

10. It is also humbly submitted that for additional information/ clarification, if any, with regard to project in question, the Hon'ble Tribunal is

requested to implead the SEIAA as a necessary party as the approval for the EC to the project in question was granted by SEIAA, Karnataka.

11. That, the Hon'ble Tribunal may consider the suggestions/recommendations made in the Joint Committee report, which are not reproduced here for the sake of brevity, and may issue appropriate directions as deemed fit by the Hon'ble Tribunal. It is further submitted that this answering respondent shall abide with any directions passed by this Hon'ble Tribunal.



DEPONENT

श्री तिर्नुनावकरसु
Shri E. Thirunavukarasu
वैज्ञानिक "ई"
Scientist "E"

भारत सरकार/Government of India
पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय (दक्षिण घटक)
Regional Office, (Southern Zone)
बंगलुरु/Bengaluru

VERIFICATION

I, the above named deponent, do hereby solemnly affirm and state that the contents of above mentioned are true and correct to the best of my knowledge and based on record and I have not suppressed any material fact.

Verified at Bengaluru on 25th day of February, 2022



DEPONENT

श्री तिर्नुनावकरसु
Shri E. Thirunavukarasu
वैज्ञानिक "ई"
Scientist "E"

भारत सरकार/Government of India
पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय (दक्षिण घटक)
Regional Office, (Southern Zone)
बंगलुरु/Bengaluru

Item No.34:**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI****Original Application No. 229 of 2020 (SZ)**

(Through Video Conference)

IN THE MATTER OF

Tribunal on its own motion-SUO MOTU

Based on the News item in the New Indian Express Newspaper,
E-paper Edition dated 03.10.2020, "Gas turbine explodes at
Power plant, 15 injured."

Versus

...Applicant(s)

- 1) Union of India,
Rep. by its Secretary,
Ministry of Environment and Forests and Climate Change,
Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi - 110 003.
- 2) Central Pollution Control Board,
Rep. by its Chairman,
'Parivesh Bhawan', East Arjun Nagar,
Shahdara, Delhi - 110 032.
- 3) The Principal Secretary to Govt. of Karnataka,
Forest, Environment and Ecology Department,
Government Secretariat, Room No.708,
7th Floor, Gate No.4, M.S. Building,
Bangalore - 560 001.
- 4) Karnataka State Pollution Control Board,
Rep. by its Chairman,

"Parisara Bhawan", #49, 4th & 5th Floor,
Church Street, Bangalore - 560 001.

- 5) Karnataka Power Corporation Limited,
Rep. by its Managing Director,
No.82, Shakti Bhavan,
Race Course Road, Bangalore - 560 001.
- 6) The Deputy Commissioner & District Magistrate,
Bengaluru Urban District,
Kempgowda Road, Behind Kandaya Bhavana,
Bengaluru Urban District, Bengaluru - 560 009.
- 7) Bruhat Bengaluru Mahanagara Palike,
Rep. by its Commissioner,
Head Office, Corporation Circle,
Hudson Circle, Bangalore - 560 002.

...Respondent(s)

Date of hearing: 20.10.2020.

CORAM

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

TEEN TRIBUNAL

For Applicant(s):

By Court.

For Respondent(s):

Sri. Tirunavukarasu for R2

Sri. Darpan for R3 and R6

Sri Gokul Krishnan for R4

Sri. Sathish Parasaran, Sr. Adv. along with

Sri. Ajay Natalike for R5

Sri. T.V. Sekar for R7

ORDER

1. The above case has been Suo Motu registered by this Tribunal on the basis of the news paper report published in The New Indian Express, E-paper edition dated, 03.10.2020 under the caption **"Gas turbine explodes at power plant, 15 injured"**.
2. It is alleged in the paper report that an undetected oil leak caused a blast, leading to a fire, in the gas turbine chamber at Yelahanka Gas Power Plant of the Karnataka Power Corporation Limited (KPCL) in Yelahanka New Town around 03.30 A.M. on Friday. Fifteen Karnataka Power Corporation Limited (KPCL) employees, 11 of them ground engineers and an Executive Engineer sustained burns.
3. The power plant was to start generating 20-30 MW of power on Friday and supply to the grid. The capacity of the plant is 370 MW and Bharat Heavy Electricals Limited (BHEL) was executing the project for which General Electric (GE) is supplying Compressed Natural Gas (CNG).
4. It is also alleged in the report that some criminal case has been registered in respect of this incident before Yelahanka Police Station and the investigation is going on.
5. It is also alleged that the Engineer-in charge of that project site said that although the damage is not yet assessed the site has been closed and they were not aware when it will be opened. It

is also alleged that a detailed enquiry into the matter has been ordered to ascertain how the incident occurred as well as the extent of damage caused and until then, the work on the site has been stopped delaying generation of the electricity from the unit.

6. When the matter came up for hearing for admission today through Video Conference, Sri. Tirunavukarasu entered appearance for 2nd respondent, Sri. Darpan entered appearance for respondents 3 and 6, Sri Gokul Krishnan represented 4th respondent, Sri. Sathish Parasaran, Senior Counsel along with Sri. Ajay Natalike represented 5th respondent and Sri. T.V. Sekar represented 7th respondent.
7. On going through the allegations in the paper report, we are satisfied that there arises a substantial question of environment which requires the interference of this Tribunal for resolving the same. So, the matter is admitted.
8. Since respondents 2 to 7 have entered appearance through standing counsel, we have dispensed with notice to them.
9. The office is directed to issue notice to respondents by e-mail along with the copy of this order and the paper report and the gist of the proceedings with full cause title, so as to enable them to appear and submit their independent response regarding the incident.

10. So, in order to ascertain the nature of damage caused, how far it has affected an environment and what are all the defaults committed by the 5th respondent in carrying out the project, violations if any, committed and what are all the action taken by the regulating authorities in respect of the incident and also giving suggestions and recommendations for avoiding such incident in future and if there is any violation, what is the action taken including the imposition of environmental compensation, we feel it appropriate to appoint a joint committee comprising of

- 1) a Senior Scientist from Ministry of Environment, Forests and Climate Change, Regional Office, Bangalore,
- 2) a Senior Scientist from Central Pollution Control Board (CPCB), Regional Office, Bangalore,
- 3) a Senior Scientist from the Karnataka State Pollution Control Board (KSPCB),
- 4) a Senior Engineer dealing boiler technology from Bharat Heavy Electricals Limited (BHEL), Bangalore,
- 5) the District Collector, Bengaluru, Urban District, Bengaluru or a Senior Officer not below the rank of Assistant Collector or Sub Divisional Magistrate deputed by the District Collector and
- 6) a Senior Professor dealing with Boiler Technology Engineering from National Institute of Technology (NIT), Surathkal, Karnataka and
- 7) a Senior Scientist from Central Power Research Institute (CPRI), Regional Office, Bangalore to inspect the area in question and submit a factual

as well as action taken report, if there is any violation found.

11. The Central Pollution Control Board (CPCB) will be the nodal agency for co-ordination and for providing all necessary logistics for this purpose.
12. The committee is directed to submit the report to this Tribunal on or before 26.11.2020 by e-filing along with required hard copies to be produced as per rules.
13. The Registry is directed to communicate this order to the members of the committee and also to all the respondents immediately by e-mail, along with the copy of the paper report and the gist of Suo - Motu proceedings with full cause title, so as to enable them to comply with the direction and also to file their independent responses regarding the allegations made in the paper report before the next hearing date without delay.
14. For appearance of parties, completion of pleadings and also for consideration of report, post on 26.11.2020

.....J.M.
(Justice K. Ramakrishnan)

.....E.M.
(Shri. Saibal Dasgupta)

O.A. No.229/2020
20th October 2020. Sr.



Annexure R-2

State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 20 IND 2014

Date: 01-09-2015

To,

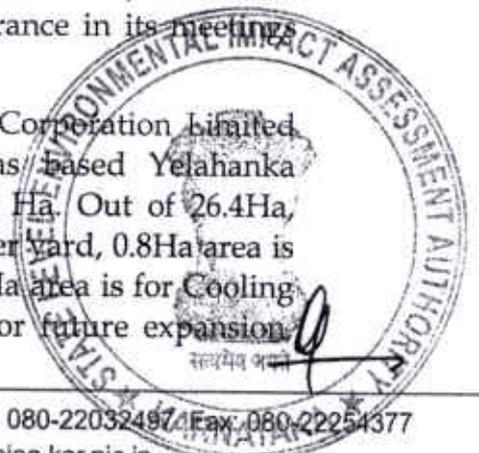
M/s. Karnataka Power Corporation Limited
(A Govt. of Karnataka Enterprise)
22/23, Sudharshan Complex, Sheshadri Road,
Bengaluru- 560 009

Sir,

Sub: Establishment of 1No. X 350±20%MW capacity Gas based Yelahanka Combined Cycle Power Plant at Survey Nos. 44(P), 45, 46, 47/1-2, 48, 56/1 to 9, 57, 58, 59, 60/1-2, 61, 62/1-2, 63, 64, 65, 66/1-2, 67 of Puttenahalli Village and Survey Nos. 24, 25, 26(P), 28(P) of Kenchenahalli Village, Yelahanka, Bengaluru District of M/s. Karnataka Power Corporation Limited - Issue of Environmental Clearance - Reg.

This has reference to your application dated 20th December 2014 addressed to SEIAA, Karnataka and subsequent letters addressed to SEIAA/SEAC, Karnataka seeking prior environmental clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of the provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Application in Form 1, EIA report, project report for an establishment of proposed Gas based Combined Cycle Power Plant and the additional clarifications furnished in response to the observations of the SEAC, Karnataka. SEAC has recommended for issue of Environmental Clearance in its meetings held on 5th & 6th August 2015.

2. It is, inter-alia, noted that M/s. Karnataka Power Corporation Limited have proposed for 1No. X 350 ±20%MW capacity Gas based Yelahanka Combined Cycle Power Plant. The total plot area is 26.4 Ha. Out of 26.4Ha, 1.60 Ha area is for main plant, 0.4 Ha area is for Transformer yard, 0.8Ha area is for Switch Yard, 0.05Ha area is for Guard Pond/ETP, 0.39Ha area is for Cooling Tower, 2.32Ha area is raw water reservoir, 4Ha area is for future expansion.



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 20 IND 2014

Establishment of 1No. X 350 ±20%MW capacity Gas based
Yelahanka Combined Cycle Power Plant
by M/s. Karnataka Power Corporation Limited

7.8Ha area is for Miscellaneous facilities and 9Ha area is for Green Belt Development. The raw material used for power plant is Natural Gas of 1.47MMSCMD sourced from M/s GAIL Limited through Pipeline. Total water consumption of 14.4MLD will be met from BWS&SB supply, out of which 8.4MLD for Evaporation and Drift Losses in cooling Tower, 4.2 MLD for Blow down from Cooling tower, 1.32MLD for RO and DM plant and 0.48 MLD for Dilution water to Guard Pond. The total wastewater generation will be 5.34MLD, The total cost of the project is Rs.1,571.18 Crores.

3. The project proposal has been considered by SEAC during the meeting held on 13th and 14th January 2015 and ToR was issued on 19th January 2015 for conducting Environment Impact Assessment (EIA) Study. The project is located within the notified industrial area and hence does not require public consultation. The EIA has been conducted and report submitted by M/s. Mantec Consultants Pvt. Ltd. D-36, Sector-6, Noida, Gautambudh Nagar, Uttar Pradesh-201301. The proponent has submitted the EIA report on 23rd July 2015.

4. Based on the information submitted by you and your consultant M/s. Mantec Consultants Pvt. Ltd. D-36, Sector-6, Noida-201301, The State Level Expert Appraisal Committee (SEAC) examined the proposal in the meeting held on 5th and 6th August 2015 and has recommended for issue of Environmental Clearance.

5. The SEIAA Karnataka has considered the project in its meeting held on 29th August 2015 and after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations and the appraisal and recommendation of the SEAC, have accorded environmental clearance as per the provisions of Environmental Impact Assessment Notification-2006 and its subsequent amendments, subject to strict compliance of the following terms and conditions:-

Part A- SPECIFIC CONDITIONS

1. A stack of 45 m height shall be provided with continuous online monitoring equipments for SO_x, NO_x and RSPM.
2. Auxiliary Cooling Water System (ACW) shall be provided. The Effluents shall be treated as per the prescribed norms.
3. The treated effluents conforming to the prescribed standards only shall be re-circulated and reused within the plant.
4. Rainwater harvesting should be adopted. Central Ground Water Authority Board shall be consulted for finalization of appropriate rainwater harvesting technology within a period of three months from the date of clearance and details shall be furnished.
5. Adequate safety measures shall be provided in the plant area to check/minimize spontaneous fires. Copy of these measures with full details along with location plant layout shall be submitted to the SEIAA.



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 20 IND 2014

Establishment of 1No. X 350 ±20%MW capacity Gas based
Yelahanka Combined Cycle Power Plant
by M/s. Karnataka Power Corporation Limited

6. Storage facilities for the fuel shall be made in the plant area in consultation with Department of Explosives, Nagpur. Disaster Management Plan shall be prepared to meet any eventuality in case of an accident taking place due to storage of Fuel.
7. Regular monitoring of ground water level shall be carried out by establishing a network of existing wells and constructing new piezometers.
8. Green Belt consisting of 3 tiers of plantations of native species around plant and at least 100 m width shall be raised. Wherever 100 m width is not feasible a 50 m width shall be raised and adequate justification shall be submitted. Tree density shall not be less than 2500 per ha with survival rate not less than 70 %. Heavy foliage indigenous tree species such as Mahagoni, Honge, Neem, Akash Mallige, Kadamba, Ficus, Ashoka, etc shall be planted. The plantation area shall not be less than 33 % of the total project area.
9. First Aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.
10. Noise levels emanating from turbines shall be so controlled such that the noise in the work zone shall be limited to 75 dBA. For people working in the high noise area, requisite personal protective equipment like earplugs/ear muffs etc. shall be provided. Workers engaged in noisy areas such as turbine area, air compressors etc shall be periodically examined to maintain audiometric record and for treatment for any hearing loss including shifting to non noisy/less noisy areas.
11. Regular monitoring of ground level concentration of SO₂, NO_x, RSPM (PM₁₀ & PM_{2.5}) and Hg shall be carried out in the impact zone and records maintained. If at any stage these levels are found to exceed the prescribed limits, necessary control measures shall be provided immediately. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with KSPCB. Periodic reports shall be submitted to the Regional Office of MOEF. The data shall also be put on the website of the company.
12. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
13. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF at Bangalore / KSPCB/ CPCB/ the Department of Ecology & Environment, Government of Karnataka, Bangalore and Regional Director (Environment), Department of Ecology & Environment, Government of Karnataka. The criteria pollutant levels namely; RSPM, SO₂, NO_x (ambient levels as well as stack emissions) shall be displayed at a convenient location near the main gate of the company in the public domain.
14. The project proponent shall also submit half yearly reports on the status of compliance of the stipulated EC conditions including results of monitored



State Level Environment Impact Assessment Authority-Karnataka

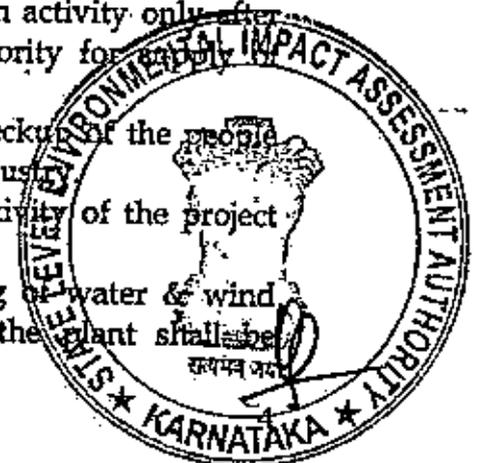
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SEIAA 20 IND 2014

Establishment of 1No. X 350 ±20%MW capacity Gas based
Yelahanka Combined Cycle Power Plant
by M/s. Karnataka Power Corporation Limited

data (both in hard copies as well by e-mail) to the respective Regional Office of MoEF at Bangalore / KSPCB/ CPCB/ the Department of Ecology & Environment, Government of Karnataka, Bangalore and Regional Director (Environment), Department of Ecology & Environment, Government of Karnataka, Belgaum.

15. The environment statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of the Ministry by e-mail.
16. Project proponent shall up-load the compliance status in their website and up-date the same from time to time at least six monthly basis. Criteria pollutants levels including NO_x (from stack & ambient air) shall be displayed at the main gate of the power plant.
17. The project proponent shall submit half yearly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment and Forests, its Regional Office, Central Pollution Control Board and State Pollution Control Board. The project proponent shall upload the status of compliance of the environment of the environmental clearance conditions on their website and update the same periodically and simultaneously send the same by e-mail to the Regional Office, Ministry of Environment and Forests.
18. Separate funds shall be allocated for implementation of environmental protection measures along with item-wise break-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should be reported to the Ministry.
19. The project authorities shall inform the Regional Office as well as the Ministry regarding the date of financial closure and final approval of the project by the concerned authorities and the dates of start of land development work and commissioning of plant.
20. Full cooperation shall be extended to the Scientists/Officers from the Ministry / Regional Office of the Ministry at Bangalore / CPCB/ KSPCB who would be monitoring the compliance of environmental status.
21. The Project Authorities shall commence the construction activity only after obtaining required approval from the competent authority for supply of water for the project.
22. The project authority should conduct regular health checkups of the people living in the villages within a radius of 10 KM from the industry.
23. No additional land shall be used /acquired for any activity of the project without obtaining proper permission.
24. For controlling fugitive natural dust, regular sprinkling of water & wind shields at appropriate distances in vulnerable areas of the plant shall be



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 20 IND 2014

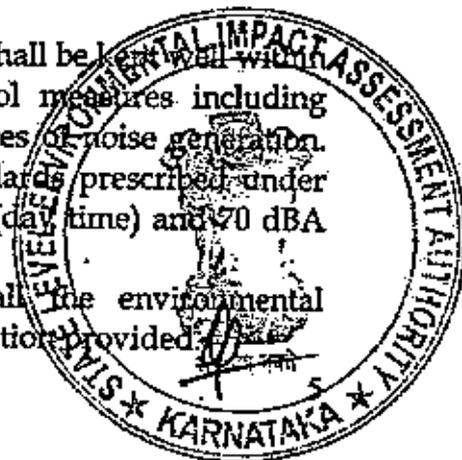
Establishment of 1No. X 350 ±20% MW capacity Gas based
Yelahanka Combined Cycle Power Plant
by M/s. Karnataka Power Corporation Limited

ensured. Necessary' arrangement shall be made to adequate safety and ventilation arrangement in Turbine and Generator area.

25. Occupational health surveillance of the workers shall be done on a regular basis and record maintained as per Factories Act.
26. Adequate safety measures shall be provided to limit the risk zone within the plant boundary, in case of an accident. Leak detection devices shall also be installed at strategic places for early detection and warning.

B. GENERAL CONDITIONS:

1. A separate Environment Management Cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
2. The project authorities shall strictly adhere to the stipulations made by the Karnataka State Pollution Control Board (KSPCB).
3. At no time, the emissions shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.
4. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
5. The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended in October 1994 and January 2000. Authorization from the KSPCB shall be obtained for collection, treatment, storage, and disposal of hazardous wastes.
6. The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Wastes (Management and Handling) Rules, 2003. Authorization from the KSPCB must be obtained for collection/treatment/storage/disposal of hazardous wastes.
7. Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for lighting and heating should be provided. Details in this regard should be submitted to the SEIAA.
8. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, Rules, 1989 viz. DBA (day time) and 70 dBA (night time).
9. The project proponent shall also comply with all the environmental protection measures and safeguards as per the information provided.



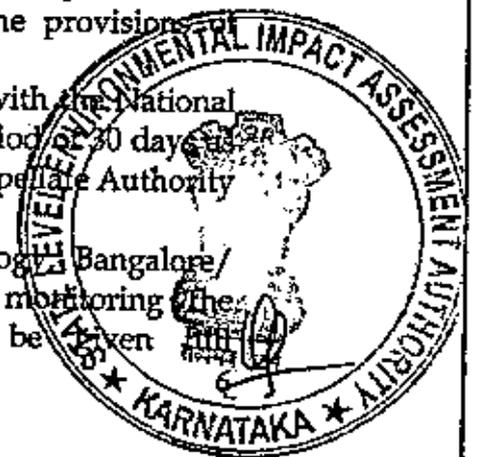
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SEIAA 20 IND 2014

Establishment of 1No. X 350 ±20%MW capacity Gas based
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by M/s. Karnataka Power Corporation Limited

10. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF, Regional Office at Bangalore / KSPCB/ CPCB and the Department of Environment & Ecology, Bangalore. A six monthly compliance status report shall be submitted to monitoring agencies.
11. The project proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA and copies of the clearance letter are available with the KSPCB and may also be seen at Website of the State Ecology and Environment department at <http://seiaa.kar.nic.in> or <http://seiaa.karnataka.gov.in> This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional Office of MoEF at Bangalore / KSPCB/ CPCB/ the Department of Ecology & Environment, Government of Karnataka, Bangalore and Regional Director (Environment), Department of Ecology & Environment, Government of Karnataka, Belgaum.
12. The project authorities shall inform the Regional Office of MoEF at Bangalore / KSPCB/ CPCB/ the Department of Ecology & Environment, Government of Karnataka, Bangalore and Regional Director (Environment), Department of Ecology & Environment, Government of Karnataka, Belgaum, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
13. The SEIAA, Karnataka may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
14. The SEIAA, Karnataka reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.
15. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
16. The issue of Environment Clearance doesn't confer any right to the project proponent to operate / run the project without obtaining statutory clearances / sanctions form all other concerned Authorities.
17. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
18. Any Appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
19. Officials from the Department of Environment and Ecology Bangalore/ Regional Office of MoEF, Bangalore who would be monitoring the implementation of Environmental safeguards should be given



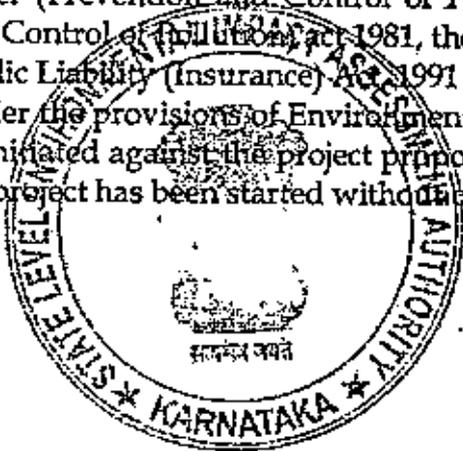
State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 20 IND 2014

Establishment of 1No. X 350 ±20% MW capacity Gas based
Yelahanka Combined Cycle Power Plant
by M/s. Karnataka Power Corporation Limited

- cooperation, facilities and documents/ data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF / SEIAA should be forwarded to the Regional Office of MoEF at Bangalore / KSPCB/ CPCB/ the Department of Ecology & Environment, Government of Karnataka, Bangalore and Regional Director (Environment), Department of Ecology & Environment, Government of Karnataka, Belgaum.
20. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Authority.
 21. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
 22. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the competent authorities.
 23. These stipulations would be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
 24. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.



Yours faithfully,

Ramachandra
(RAMACHANDRA) 1/9/15
Member Secretary,
SEIAA - Karnataka.

Copy to:

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi - 110 003.
2. The Commissioner, Bruhat Bengaluru Mahanagara Palike (BBMP), N.R. Square, Bengaluru - 560 002.
3. The Member Secretary, Karnataka State Pollution Control Board, Bengaluru.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F wings, 17th Main Road, Koramangala II Block, Bengaluru - 560 034.
5. Guard File.